

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. C.P.(IB) 4382/(MB)/2019

**CORAM: SHRI H.V. SUBBA RAO, HON'BLE MEMBER (J)**  
**SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2021**

**NAME OF THE PARTIES: - Anchor Enterprises Pvt. Ltd.**

**V/s**

**Omkar Ventures Pvt. Ltd.**

**Section: 7 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Ashish Kamat i/b Abhishek Adke appeared for the Petitioner Financial Creditor and he submitted an affidavit for withdrawal. This affidavit is filed by Mr. Mehul Jadavji Shah, Director of the Financial Creditor dated 09.02.2021. The claim amount of the financial creditor is approximately Rs. 4 crores and the parties have settled for an amount of Rs. 2.10 Crores approximately. Therefore, they sought permission to withdraw the C.P. (IB)-4382/(MB)/2019 and the financial debt of Rs. 2.10 crores approximately have been assigned to Mr. Rikhav Piyush Shah and Mr. Rushabh Piyush Shah.

In view of the above submissions and the perusal of the affidavit for withdrawal, this **C.P.(IB)- 4382/(MB)/2019** is **disposed of** as **withdrawn**.  
File be consigned to records.

**Sd/-**

**RAVIKUMAR DURAISAMY**

**Member (Technical)**

Dated this the 9th day of Feb 2021  
SUSHIL

**Sd/-**

**H.V. SUBBA RAO**

**Member (Judicial)**